(a) whether Government is taking any stringent steps to prevent the heinous crimes like loots, robberies, murders and rapes being committed in Uttar Pradesh;

(b) if so, the details thereof;

(c) whether Government has issued any guidelines to the State Government for curbing crimes in Uttar Pradesh; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (d) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and, therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and, therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime. In this regard, Advisory on Crime against Women has been issued on 4th September, 2009, Advisory on crime against children has been issued on 14th July, 2010, advisory on Prevention, registration, Investigation and Prosecution of Crime has been issued on 16th July, 2010, Advisory on Preventing & Combating Cyber Crime against Children has been issued on 4th January, 2012 and Advisory on registration of FIR irrespective of territorial jurisdiction has been issued on 10th May, 2013.

Creation of Telangana State

1020. SHRI BISWAJIT DAIMARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has decided to create Telangana State;

(b) if so, whether Bodoland would also be created on the same lines;

(c) if so, the progress in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) Regarding the formation of Telangana State a number of substantive matters and procedural issues have to be addressed. These matters are under consideration with the Government.

(b) There is no proposal at present to create Bodoland State.

(c) and (d) Does not arise in view of the (b) above.

Committee to investigage the serial blasts in Bodh Gaya

1021. DR. PRABHAKAR KORE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has set up any Committee to investigate the serial blasts at the Mahabodhi temple complex in Bodh Gaya of Bihar;

(b) if so, the details thereof;

(c) whether Government has identified any other place of worship across the country facing similar threats; and

(d) if so, the adequate measures taken by Government to protect these places of worship?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) Investigation of the case relating to serial blast at Mahabodhi Temple Complex in Bodh Gaya of Bihar has been transferred to National Investigation Agency (NIA).

(c) At present, 39 religious places are being secured by the Central Armed Police Forces.

(d) 'Law & Order' is a State subject as per the 7th Schedule of the Constitution of India. However, there exists a very close and effective coordination amongst intelligence agencies at the Centre and the State levels to monitor the activities of terrorist organizations. Intelligence inputs about possible designs and threats are shared with the State Governments concerned on a regular basis. The Multi Agency Centre (MAC) has been strengthened and re-organized to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence agencies and security intelligence inputs are shared with the concerned States through the established mechanism, which ensures close